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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD.

C.P.No.37/99 in O.A.321/96

Date of decision: 22-4-1999.

Between:

V.V.Subba Raju

Applicant.

and
Sri N.C.Sinha, General Manager,
South Central Railway, Rail Nilayam,
Secunderabad. ... Respondents.

Counsel for the Applicant:

Sri G.V.Subba Rao.

Counsel for the Respondents:

Sri K.Siva Reddy.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member(J)

ORDER

(by Hon'ble Sri R. Rangarajan, Member(A)

He rd Sri G.V.Subba Rao for the Applicant and Sri Siva Reddy for the respondents.

The C.P. is filed for non-implementation of the orders in the O.A.321/96 dated 18-8-1998. The directions in the judgment are as follows:

"Cancellation of the selection by the impugned Memorandum dated 13.2.1996 is only set aside. TheGeneral Manager should order for revaluation as observed in para supra and consequential direction as given above should be carried out."

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Sri Siva Reddy, learned counsel for the respondent submits that the order of this life and analysis and that the High Court of Andhra Pradesh directed the Respondents to implement the orders of the Tribunal within two months from the date of receipt of the Appellate order of the High Court by the respondets.

In view of the above submission of the learned counsel for the respondents, the respondents are directed to strictly comply with the directions given by the High Court within two months from the date of receipt of a copy of that Order and implement the orders of the Tribunal as extracted above before that date.

The C.P., is closed. No costs.

B.S. JAI PARAMESHWAR)

(R.RANGARAJAN)

Member(A)

Member(J)

Date: 22--4-1999

Dictated in open Court.

sss.